

[*Translation*]**Price of Sugar**

6533. SHRI RAMDAS SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether there has been a sharp increase in the prices of sugar in the open market recently;

(b) if so, the extent of increase in the prices in all the States particularly in Bihar during last month:

(c) the reasons therefor; and

(d) the measures adopted by Government to check this increase?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) to (d). The sugar prices in the open market have increased recently due to speculative tendencies. The Government has therefore released additional 50,000 tonnes of indigenous free sale sugar for April making the total free-sale release at 6.00 lakh tonnes against 4.50 in April, 89. Besides quantity of 6.50 lakh tonnes free-sale sugar has been released for May, 90 as against 5.00 lakh tonnes in May, 89. As a result the prices have already declined.

[*English*]**Boiled Rice to Kerala**

6534. SHRIRAMESH CHENNITHALA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Union Government propose to increase the supply of boiled rice to Kerala; and

(b) if not, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b) The Food Corporation of India endeavours to meet the variety wise preference of rice of the State Governments to the extent possible depending upon the availability of stocks.

**Extension of ESI Facilities to Beedi Workers**

6535. SHRI KAILASH MEGHWAL: Will the Minister of LABOUR be pleased to state:

(a) whether there is a proposal under consideration of the Government to extend the ESI scheme to the beedi workers in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b) The ESI Scheme is already applicable to beedi manufacturing establishments run with power and employing 10 or more persons or run without power and employing 20 or more persons and located in the areas where the ESI Scheme has been implemented.

(c) Does not arise.

**Price of Flats Under Hudco Scheme.  
1979**

6536. SHRI PRATAPRAO B. BHOSALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether New Pattern HUDCO Scheme was launched in 1979; and

(b) if so, the details thereof with prices fixed for flats in each category and prices actually charged?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) A statement containing details of the scheme as announced in 1979 is enclosed.

Prices announced in 1979 are as given below:—

MIG	Rs. 42,000
LIG	Rs. 18,000
Janata	Rs. 8,000

It was clearly stated in para 13 of the brochure that these prices are only indicative and do not represent the final cost. The final cost based on actual as on March, 1990 was as follows:—

MIG	Rs. 1.80 lakh to Rs. 2.28 lakh
LIG	Rs. 0.95 lakh to Rs. 1.37 lakh
Janta	Rs. 0.54 lakh to Rs. 0.83 lakh

The increase in prices is because of normal escalation in cost of inputs, improvement in specifications over those under HUDCO pattern and increase in plinth area of flats.

#### STATEMENT

##### REGISTRATION SCHEME ON NEW PATTERN OF INTENDING PURCHASERS OF FLATS TO BE CONSTRUCTED BY THE DELHI DEVELOPMENT AUTHORITY

##### *Objects of the Scheme:*

1. The name of the scheme will be 'Registration Scheme on New Pattern-1979' of the Delhi Development Authority. This scheme has been formulated

to reduce the sale price of M.I.G./ L.I.G. and Janata flats so as to be within the reach of the common man. To facilitate payments the mode has also been made easier.

##### *Period of Registration:*

2. The Registration Scheme will open on 1st September, 1979 and will close on 30th September, 1979.

##### *Eligibility Conditions:*

3. The applicant must not own any residential house or plot in full or in part on lease hold or free hold basis in the Union Territory of Delhi, either in his/her own name or in the name of his/her wife/husband or any of his/her minor and or dependent children or dependent parents or dependent minor sisters and brothers. If, however, individual share of the applicant in the jointly owned plot or land under the residential house is less than 75 sq.yds.; an application for allotment of flat can be entertained. In the event of allotment, the flat shall be used by the allottee for his/her own residence. Persons who own a house or plot allotted by the Delhi Development Authority on an area of even less than 75 sq.yds. shall not, however, be eligible for registration.
4. The applicant must be a citizen of India.
5. The applicant must have attained the age of majority.

6. There will be reservation in the allotment of flats for the following categories:-

- (a) 25% of the flats are reserved exclusively for Scheduled Castes/ Schedules Tribes candidates.
- (b) 1% of the flats are reserved for physically handicapped persons.
- (c) 1% of the flats are reserved for widows of defence personnel

killed in action.

- (d) 1% of the flats are reserved for Ex-servicemen.

If the requisite number of applications are not received from the aforesaid categories, the flats will be offered to the persons in the non reserved categories.

7. The applicants will be required to make deposits as under:-

<i>Category</i>	<i>Income range Rs.</i>	<i>General Rs.</i>	<i>Registration Deposit Scheduled Castes/Tribes Rs.</i>
M.I.G.	7201/- to 18000/-	4500/-	3500/-
L.I.G.	4201/- to 7200/-	1500/-	1200/-
JANATA	Up to 4200/-	250/-	200/-

8. For the purpose of their scheme, the income of the applicant for the financial year 1978-79 would be taken into consideration. However, income obtaining for the preceding year of the registration or for the financial year at the time of retirement can also be reckoned to qualify for a particular category flat.

Income means the total annual income (excluding house rent allowance) of husband/ wife or any of his/her minor and or dependent children or dependent parents or depend-

ent minor sisters and brothers for the financial year 1978-79.

9. The allotment of flats under this scheme will be by draw of lot like that of Self Financing Scheme. All the applicants who register between September 1, 1979 and September 30, 1979 will have equal seniority.

10. While making allotment under this registration scheme, 40% of the M.I.G. flats will be allotted on Cash Down Basis and 60% of the flats on Hire Purchase basis. L.I.G./Janata flat will be disposed of on the basis

of 25% on Cash Down basis and 75% on Hire Purchase basis.

11. In case of flats allotted under Hire Purchase basis, the cost of the land plus 20% of the balance cost of the flat will be recovered as initial deposit at the time of allotment and balance amount will be recovered in monthly instalments spread over a period of 7 years in case of M.I.G., 10 years in case of L.I.G. and 15 years in case of Janta flats.

12. In addition to the cost of the flat, and the land under the flats, the allottee will have to pay to the Authority ground rent @ Rs. 1/- per annum for the first two years and thereafter @ 2 1/2% per annum on the premium of the land. The rate is subject to revision after every 30 years.

Accommodation and estimated cost of the flats:-

13. The Plinth area of the flats to be constructed under new pattern is likely to be as under:-

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M.I.G. Between 60 to 65 Sq. Mtrs.

L.I.G. About 38 Sq. Mtrs.

Janata Upto 24 Sq. Mtrs.

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The accommodation in the flats under different categories will be as under:

M.I.G. One living Room, 2 Bed Rooms, kitchen, Bath Room and W.C. and Open

Court-yard.

L.I.G. 2 Rooms, Kitchen, Bath Room, and W.C.

Janta One Room, Kitchen, Bath Room and W.C.

The likely cost of flats constructed under this scheme will be under:

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M.I.G.	Rs. 42,000/-
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L.I.G.	Rs. 18,000/-
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Janta	Rs. 8,000/-
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The prices are indicative and do not represent the final cost.

14. It may please be noted that the plinth area of the flats indicated and the estimated prices mentioned in the brochure are illustrative and are subject to revision/modification depending upon the exigencies of layout, cost of construction etc.

15. The flats for allotment are being constructed in the various schemes of D.D.A. At present, flats are likely to be constructed in Vikas Puri (Bhodhela), Shalimar Bagh, Pitampura Janakpuri, Gulabi Bagh, Wazirpur, Hari Nagar, Lawrence Road etc. etc.

16. As and when a group of houses is ready for disposal, an advertisement will be made in the Press. Only registered person would be eligible to apply in the prescribed form, quoting the number of their Registration Certificates and Deposit Receipts.

How to Apply :

17. Applications for registration will be made in the prescribed form (Annexure I) alongwith a copy of challen/Bank Draft at Counter No. 4, Vikas Minar New Delhi.

18. The applicant will deposit the registration amount in one of the following branches of the Bank in Delhi to the credit in the account of DELHI DEVELOPMENT AUTHORITY by means of a challen Annexure II (in quadruplicate):

**STATE BANK OF INDIA**

1. Chandni Chowk
2. Kamla Nagar
3. Roop Nagar
4. Azadpur
5. Punjabi Bagh
6. Karol Bagh
7. South Patel Nagar
8. Tilak Nagar
9. Janakpur
10. Inderpuri
11. Naraina
12. R.K. Puram
13. Malviya Nagar
14. Lajpat Nagar (Ring Road)

15. Kalkaji
16. Green Park Extn.
17. Parliament Street (Head Office)
18. Parliament Street (Pay Office)
19. Friends Colony
20. Delhi Centt.
21. Shahadra
22. Vikas Minar
23. Indraprashta Estate
24. Jahangir Puri
25. Mayapuri
26. Madangir
27. Wazirpur Industrial Area
28. Old Rohtak Road

**SYNDICATE BANK**

1. Bijwasan
2. Narela
3. Hyder Pur

**CENTRAL BANK**

1. Badarpur
2. Ghonda
3. Patpar Ganj

**PUNJABI NATIONAL BANK**

1. Dev Nagar

2. Hari Nagar

3. Civil Lines

4. Najafgarh Village

5. Okhla Industrial Estate

6. Tri Nagar

7. Kotla Mubarak Pur

8. Vijay Nagar

9. Mehrauli

18. The original and duplicate copies of the challan form will be retained by the Bank and the triplicate and quaduplicate copies will be returned by the Bank to the Depositor. The applicant should enclose the third copy with the application as proof of his having made the deposit he should retain the fourth copy of the challan with him carefully being submitted to the Delhi Development Authority for obtaining refund or adjustment of the deposit toward price of the dwelling unit, as the case may be. On receipt of the credit through the bank account, a Deposit Receipt would be issued under the signature of the Accounts Officer (Housing), Delhi Development Authority.

19. Those who may be sending applications from a place outside Delhi can do so by sending a Bank Draft in favour of the Delhi Development Authority payable at New Delhi. The deposit can be made by bank

Draft by local residents also.

20. Every applicant whose name is registered under this scheme will be given a Certificate of Registration indicating the registration number and the amount of deposit.

21. The deposit will be made for a minimum period of one year and will carry interest at the rate of 7% per annum. Withdrawal of deposit before the expiry of one year shall not be allowed except under special circumstances and at the absolute discretion of Financial Adviser (Housing), Delhi Development Authority. No interest will be paid in such cases. All correspondence regarding Fixed Deposit Receipts and interest may please be made with Account Officer (Housing)

However, the depositor will have the option to receive interest every year or to have it adjusted finally on Dwelling Unit being allotted to him. In the later event he would be entitled to compound interest, i.e. interest will also be permissible on the simple interest accruable on their deposits. Thus, who opt to take advantage of the compound interest would not be permitted to withdraw interest will the allotment of the Dwelling Unit. In exceptional cases in which they are permitted to do so they would be entitled only to simple interest for entire period. Those who withdraw the deposit before the allotment of the Dwelling

- ing Unit and after the expiry of one year of the deposit of the amount, would be entitled only to simple interest at the above said rate
- 22 It is not possible to check eligibility of the applicants at the time of registration. Those who are not eligible would register themselves at their own risk and would not be entitled to the allotment of flat or any interest on their deposit even if they are registered.
- 23 Person registered with D D A in other schemes can get their registration converted under this scheme subject to the terms and conditions laid down in this brochure. The option for transfer to this scheme is open only till the time of this registration and no further change will be permitted after the option is once exercised.
- 24 The payment for the flat will be made by the allottee after adjusting the amount deposited by them at the time of registration and the interest due if any.
- 25 The interest payable/adjustable in the case of a successful applicant in the draw would be upto the date on which the draw for the specific flat is held.
- 26 The above terms and conditions will be followed generally but the D D A reserves its right to alter any of them in its discretion as and when considered necessary.
- 27 Depositors are advised to communicate changes in their address from time to time to the Accounts officer (housing) with a copy to the Dy. Director (H-1) quoting their Deposit Receipt Number and the Registration Number with dates.
- 28 In case a registered person gets a flat in any locality once or the flat is surrendered/cancelled due to non-compliance of the requirement the D D A's obligation to allot a flat to him will be deemed to have been discharged.
- 29 The allotments to be made under this registration scheme would be governed by the rules of the Delhi Development Authority (Management and Disposal of Housing Estates) Regulation, 1968.

#### **Issue of Ration Cards**

6537 SHRI PRATAPRAO B BHOSALE Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state

(a) whether some instructions exist to ensure issue of ration cards to applicants within some time-bound period in Delhi

(b) if so, the details thereof

(c) whether these instructions are not being followed in all circle offices of Delhi

(d) if so, the steps taken in this regard

(e) whether Government propose to issue similar instructions for other States and Union Territories, and

(f) if not, the reasons therefor?